

CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH

RA No.87/2000 in OA No.1440/96

New Delhi, this 5th day of April, 2000

Hon'ble Shri Justice Ashok Agarwal, Chairman  
Hon'ble Smt. Shanta Shastray, Member(A)

Het Ram  
3276, Mahindra Park  
Shakurbasti, Delhi-34  
(By applicant in person) .. Applicant

(22)

Versus

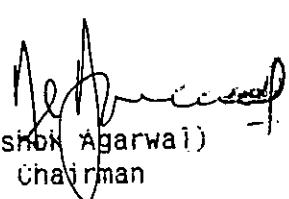
Union of India & Urs. .. Respondents  
(as mentioned in the OA)

ORDER(in circulation)

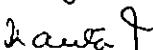
Smt. Shanta Shastray

This is a Review Application filed by the applicant against the order and judgement dated 27.1.2000 by which OA 1440/96 was dismissed being devoid of merits and for the detailed discussions made in para 4 therein. The grounds taken by the review applicant are that there is an error apparent on the face of the records and vital points raised in the OA have not been taken care of before deciding the OA.

2. We have gone through the various grounds adduced by the review applicant but we find that the applicant is only trying to build up a case on the same set of facts and grounds as mentioned in the OA which were duly considered by us and the order itself was dictated in the open court in the presence of the parties. Thus we do not find any new ground that would warrant us to review the judgement. The RA is therefore dismissed.

  
(ASHOK AGARWAL)

Chairman

  
(Smt. SHANTA SHASTRY)  
Member(A)